

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.1433/2022 in CrI.A. No.1794/2019

(Arising out of impugned final judgment and order dated 29-11-2019 in CrI.A. No.1794/2019 passed by the Supreme Court Of India)

P. GOPALKRISHNAN @ DILEEP

Petitioner(s)

VERSUS

THE STATE OF KERALA

Respondent(s)

(FOR ADMISSION)

WITH

MA 1434/2022 in MA 62/2022 in CrI.A. No.1794/2019 (II-B)  
(IA No.105395/2022 - CLARIFICATION/DIRECTION)

Date : 13-02-2023 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) By Courts Motion, AOR

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Siddharth Dave, Sr. Adv.  
Mr. Philip T. Varghese, Adv.  
Mr. Sujesh Menon, Adv.  
Mrs. Pragya Baghel, Adv.  
Mr. P. Vamshi Rao, Adv.  
Ms. Samten Doma, Adv.  
Ms. Ranjeeta Rohatgi, AOR

For Respondent(s) Mr. Ranjith Kumar, Sr. Adv.  
Mr. Nishe Rajen Shonker, AOR  
Mrs. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv.

Mr. G. Prakash, AOR

Mr. K. Rajeev, AOR  
Mr. Shinoj K.narayanan, Adv.  
Mrs. Niveditha R.menon, Adv.  
Mr. Aditya Verma, Adv.

UPON hearing the counsel the Court made the following

**O R D E R**

With reference to the submissions on the part of the State about the necessity of examination of another set of 41 witnesses as proposed under a list dated 19.01.2023, learned counsel for the petitioner/applicant prays for time to file a response affidavit.

We have gone through the report sent by learned District Judge, Ernakulam dated 07.02.2023, but before passing any further order in the matter, we deem it appropriate to extend an opportunity to the petitioner/applicant to put his response on record.

Response affidavit may be filed within two days.

List these matters on 17.02.2023.

(GAGANDEEP SINGH CHADHA)  
(SENIOR PERSONAL ASSISTANT)

(RANJANA SHAILEY)  
COURT MASTER (NSH)